## (TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY)

## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE (ACCOUNTS) DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE: NEW DELHI-02

No. F.3(59)/Fin(T&E)/2005-06/903 kha

## **NOTIFICATION**

No. F.3(59)/Fin(T&E)/2005-06 - In exercise of the powers conferred by subsection (1) of section 42 of the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005), and in supersession of Notification No.F.101(327)/2005-Fin.(A/Cs)(i)/301 dated 25th April, 2005, the Lt. Governor of the National Capital Territory of Delhi, hereby notifies the annual rate of interest at the rate of six percent for the purpose of the said section.

This notification shall come into force with immediate effect.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi,

(Dr. Pooja Gupta) Dy. Secretary, Finance (T&E)

No.F.3(59)/Fin(T&E)/2005-06/903 kha

Dated 30.11.2005

Dated: 30.11.2005

Copy forwarded for information and necessary action to:-

- 1. The Pr. Secretary (GAD), Govt. of NCT of Delhi with one spare copy for its publication in Delhi Gazette Part-IV (extraordinary) in today's date.
- 2. The Secretary, Govt. of India, Ministry of Home Affairs, North Block, New Delhi.
- 3. The Secretary, Govt. of India, Ministry of Finance, Deptt. of Revenue, Jeevan Deep Building, New Delhi.
- 4. The Secretary to Finance Minister, GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 5. The Pr. Secretary (Finance), GNCT of Delhi, Delhi Sachivalaya, I.P Estate, New Delhi.

- 6. The Commissioner, Value Added Tax, Bikri Kar Bhawan, I.P. Estate, New Delhi.
- 7. The Deputy Secretary (L&J), GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 8. The Registrar, Sales Tax Appellate Tribunal, Bikri Kar Bhawan, I.P. Estate, New Delhi.
- 9. VAT Officer (Policy), Department of Trade and Taxes, Govt. of NCT of Delhi, New Delhi.
- 10. Guard File.

(Dr. Pooja Gupta) Dy. Secretary, Finance (T&E)